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Central Administration Tribunal
Principal Bench
.....

C.A. No. 2345/91

New Delhi, this the 11th day of October, 1995.

Hon'ble Dr. R.K. Saxena, Member (J)
Hon'ble Sh. K. Muthukumar, Member (A)

1. Nand Lal s/o Sh. Mahadev
2. Lila Ram s/o Tara Chand
3. Luran s/o Sh. Bhagwana
4. Rameshwar s/o Shri Prabhati Lal
5. Shanker s/o Sh. Narain
- *6. Anil Lal s/o Sh. Pula
7. Lal Chand s/o Sh. Ghisa Ram
8. Ram Swaroop s/o Sh. Tula Ram
9. Sultan s/o Sh. Mata Din

(All were working as C/L Gangmen under P.W.I. Ateli in Western Railway, which is under Assistant Engineer, Western Railway, Alwar (Rajasthan) and r/o village Kutubpur Distt. Rewari (Haryana)

...Applicant

(By Shri Yogesh Sharma proxy for Shri V.P. Sharma, Advocate)

Versus

1. Union of India through the General Manager, Western Railway, Churchgate, Bombay.
2. The Divisional Railway Manager (E), Western Railway, Jaipur.
3. The Assistant Engineer, Western Railway, Alwar (Rajasthan)

...Respondents

(By None)


ORDER (Oral)

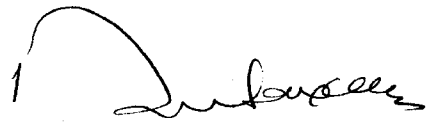
By Hon'ble Dr. R.K. Saxena, Member (J):

Learned proxy counsel for the applicants contends that the relief claimed by the applicants in this C.A. was already granted by the respondents. In this connection, the order dated 22.11.1991 which was passed about re-engagement of

the applicants has been shown to us. The applicants had claimed relief about the direction to the respondents for regularisation and for re-engagement in preference to their juniors. The learned proxy counsel for the applicants contends that in view of the relief having been granted to the applicants by the respondents, this O.A. has become infructuous.

In view of the above facts and circumstances, the O.A. is dismissed as having become infructuous with no order as to costs.


(K. Muthukumar)
Member (A)


(Dr. R.K. Saxena)
Member (J)

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